

**BEFORE THE HON'BLE NATIONAL GREEN  
TRIBUNAL PRINCIPAL BENCH, NEW DELHI**

OA No.1293 of 2024


IN THE MATTER OF:

Sunil Kashyap ... Applicant  
Versus  
State of Haryana & Ors. ... Respondent

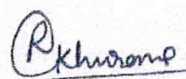
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Dated: 14.05.2026

  
**Regional Officer, HSPCB**  
**Panipat Region**

Through

  
**Rahul Khurana, Advocate**  
**A-174, 2<sup>nd</sup> Floor, Defence Colony**  
**New Delhi, 09811894060**  
[rkhuranalegal@gmail.com](mailto:rkhuranalegal@gmail.com)

**BEFORE THE HON'BLE NATIONAL GREEN  
TRIBUNAL PRINCIPAL BENCH, NEW DELHI**

OA No.1293 of 2024

IN THE MATTER OF:

Sunil Kashyap ... Applicant

Versus

State of Haryana & Ors. ... Respondent

**Report filed by Bhupinder Singh, Regional Officer, HSPCB,  
Panipat in the matter of Original Application No. 1293 of 2024;  
Sunil Kashyap Versus State of Haryana & Ors.**

1. That the matter was listed before the Hon'ble NGT on 25/02/2026. During the hearing learned counsel for the Central Pollution Control Board pointed out the violations raised by the joint Committee in its report dated 27/05/2025 which are as under:-

*"10. The total area of the plant is 34.6 acres. According to the site plan (Annexure-6) provided to the Joint Committee, a green belt has been developed over 11.72 acres of this area. However, the following observations were made in this regard:*

*a. A green belt has not been provided towards the village Khukhrana. As per site plan, the Unit has proposed additional green belt in 950 Square meter area towards the village Khukhrana, which is yet to be implemented. A boundary wall has been constructed towards the village, but its height of approximately 10-12 feet appeared inadequate to prevent dust emissions from reaching the village. To effectively prevent dust from crossing over, the wind breaking wall/boundary wall should extend at least 3 feet above the height of the trucks carrying cement or raw materials. It was observed during inspection that that work to raise the height of the wind breaking wall by using GI sheets was under progress (Photograph 9 of Annexure-5).*

*b. The green belt has been provided around the truck parking area; however, heavy dust was observed on the plants (Photograph 10 of Annexure-5).*

*11. The unit was observed using manual water sprinkling system in all areas of plant using tractor and tanker. However, the manual water sprinkling doesn't appear to be effective in view of the fact visible dust was observed in pond ash handling area and trucks parking area. Permanent fixed water sprinklers should be installed in areas susceptible to dust emissions.*

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Sr. No. 125

Date.....

14 MAY 2026



14 MAY 2026

12. Since the plant was under shut down condition all the sections of the plant could not be inspected by the Joint Committee. The stack emission monitoring and the ambient air quality monitoring inside and outside of the plant including in the village Khukhrana could not be conducted for the same reasons.

4. List on 15.05.2026 for further hearing."

2. Learned counsel pointed out that HSPCB has not taken any action against the project proponent for the past violations of the norms and six week time was granted by the Hon'ble tribunal as per request made by the learned counsel HSPCB.

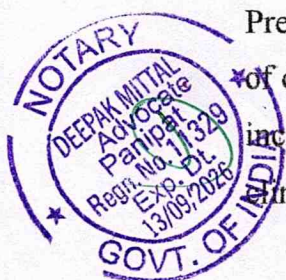
Copy of Hon'ble NGT order dated 25/02/2026 is attached as **Annexure-R/1**.

2. That in compliance of the observations raised by the counsel of CPCB during the time of hearing on 25.02.2026 action for past violation has been initiated against the unit by the HSPCB. The recommendation for imposition for Environment Compensation was sent to Environment Compensation Assessment Authority (ECAC), Panchkula vide this office letter no. 72 dated 13.04.2026. Copy of Environment Compensation recommendation is attached as **Annexure-R/2**.

3. That Personal hearing was accorded to the unit M/s Shree Cement Ltd, Village Khukhrana, Panipat by Environment Compensation Assessment Authority (ECAC) on 23.04.2026 for finalization of Environment Compensation against the unit for the past violation. The copy of letter of Personnel hearing is attached as **Annexure-R/3**.

4. That the unit represented their case before the ECAC through counsel on 23.04.2026 and took reference of the guidelines issued for cement plants by CPCB. Copy of said guidelines is attached as **Annexure-R/4** The Environment Compensation (EC) is yet to be finalized by the Environment Compensation Assessment Committee (ECAC). Unit has submitted request letter on 27.04.2026 through E-mail to Member Secretary, HSPCB for grant of time for personal meeting to present their case. The next date of hearing is yet to be given by Competent Authority. Copy of unit request letter dated 27.04.2026 is attached as **Annexure-R/5**.



5. That unit has submitted the compliance of the Environment Guidelines for Prevention and Control of fugitive emissions issued by CPCB. For control of dust emission from their plant at the various section of the plant which includes unloading section, material handling section, Parking area, linker storage area and storage of fuel is being done in covered shed. They

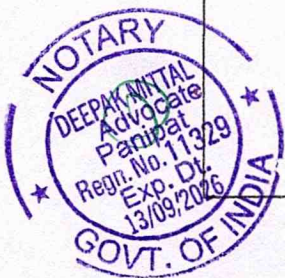


14 MAY 2026




had also submitted that they had complied the observations made by the joint committee i.e providing wind breaking wall & 02 rows of trees towards the village boundary and installation sprinklers in the Parking area & Ash handling area, providing wind breaking wall in the ash handling and clinker handling area and submitted the compliance report of same to regional office HSPCB, Panipat. Copy of compliance report of guidelines and observations raised by joint committee submitted by the unit vide letter dated 12.03.2026 & 17.03.2026 is attached as **Annexure-R/6 & R/7**.

6. That the unit M/s Shree Cement Ltd, was visited on 04.05.2026 and found that unit has made the following compliances of the observations raised by the joint committee to control fugitive dust emission and dispersion—

Observation by Joint committee	Compliance made by the unit	Site Photographs Showing Compliance
Installation of Wind Breaking wall towards village boundary.	The unit has provided the wind breaking wall raised upto the height of 25 feet by using GI sheets. The total length of wind breaking wall is 138.5m alongside the village Boundary.	
Tree Plantation in 02 rows towards village boundary.	The unit has planted 154 No's shrubs in two rows alongwith the village boundary and wind breaking wall.	



14 MAY 2026

<p>Installation of water Sprinklers in the Truck Parking area.</p>	<p>The unit has installed 12 No's of water sprinklers in the truck parking area</p>	
<p>Installation of water sprinklers in the Ash handling area.</p>	<p>The unit has installed 17 No's of water sprinklers in the truck parking area</p>	
<p>Installation of wind breaking wall in the ash handling area and clinker handling area</p>	<p>Unit has covered the ash handling area and clinker area and provided wind breaking wall in the ash handling and clinker handling area .</p>	

7. That the report is submitted for kind consideration of this Hon'ble Tribunal and will abide by the further direction given by the Hon'ble Tribunal in the said matter.

Place: Panipat  
Date: 14.05.2026



**ATTESTED**  
Notary, PANIPAT

*Bhupinder Singh*  
Bhupinder Singh,EE  
Regional Officer,  
Panipat, HSPCB

14 MAY 2026

Item No. 08

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 1293/2024

Sunil Kashyap

Applicant

Versus

State of Haryana &amp; Ors.

Respondent(s)

Date of hearing: 25.02.2026

**CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON  
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

Respondents: Mr. Rahul Khurana & Ms. Bhavya Singla, Advs. for R - 2 & 3 with Mr. Bhupender, RO, HSPCB, Panipat  
Ms. Suman Arora, Adv. for CPCB  
Mr. Mahip Singh & Ms. Ayushi Pandey, Advs. for R - 4

**ORDER**

1. Learned Counsel for the Central Pollution Control Board has pointed out that the Joint Committee in its interim report dated 27.02.2025 has noted the following violations:

"10. The total area of the plant is 34.6 acres. According to the site plan (Annexure-6) provided to the Joint Committee, a green belt has been developed over 11.72 acres of this area. However, the following observations were made in this regard:

- a. A green belt has not been provided towards the village Khukhrana. As per site plan, the Unit has proposed additional green belt in 950 Square meter area towards the village Khukhrana, which is yet to be implemented. A boundary wall has been constructed towards the village, but its height of approximately 10-12 feet appeared inadequate to prevent dust emissions from reaching the village. To effectively prevent dust from crossing over, the wind breaking wall/boundary wall should extend at least 3 feet above the height of the trucks carrying cement or raw materials. It was observed during inspection that that work to raise the height of the wind breaking wall by using GI sheets was under progress (Photograph 9 of Annexure-5).
- b. The green belt has been provided around the truck parking area; however, heavy dust was observed on the plants (Photograph 10 of Annexure-5).

11. The unit was observed using manual water sprinkling system in all areas of plant using tractor and tanker. However, the

*manual water sprinkling doesn't appear to be effective in view of the fact visible dust was observed in pond ash handling area and trucks parking area. Permanent fixed water sprinklers should be installed in areas susceptible to dust emissions.*

12. *Since the plant was under shut down condition all the sections of the plant could not be inspected by the Joint Committee. The stack emission monitoring and the ambient air quality monitoring inside and outside of the plant including in the village Khukhrana could not be conducted for the same reasons."*

2. She has submitted that though some of these violations have been subsequently cured, but the HSPCB has not taken any action against the respondent – project proponent for the past violation of the norms.

3. Learned Counsel for the HSPCB seeks time to examine it and submit the report in this regard within six weeks.

4. List on 15.05.2026.

Prakash Shrivastava, CP

Dr. Afroz Ahmad, EM

February 25, 2026  
Original Application No. 1293/2024  
dv



**HARYANA STATE POLLUTION CONTROL BOARD**  
**SCO No.55, SECTOR-25, HUDA, PANIPAT**

Ph. – (0180) 2672037, Telefax – 2664951, E-mail: [hspcbropr@gmail.com](mailto:hspcbropr@gmail.com)

No. HSPCB/PR/2026/ 72.  
 To

Dated 13/04/2026

The Chairman,  
 Haryana State Pollution Control Board,  
 Panchkula.

**Kind Attn: SEE, Coord. Cell (HQ)**

**Subject: Recommendation for levying of Environmental Compensation on M/s Shree Cement Ltd. (Jay Pee Cement Grinding Unit), Village Khukhrana, Post Office Assan Kalan, Madlauda, Panipat as per Board policy dated 22/12/2021.**

1.	Name & address of the unit	M/s Shree Cement Ltd. (Jay Pee Cement Grinding Unit), Village Khukhrana, Post Office Assan Kalan, Madlauda, Panipat.
2.	Name and designation of the officer(s) inspected the unit	Joint Committee constituted by Hon'ble NGT in OA No.1293/2024.
3.	Product(s) and bio-products	PPC Cement & OPC Cement
4.	Manufacturing process	Grinding & Mixing
5.	Status of CTE	Obtained
6.	Status of CTO	Obtained upto 30/09/2026 vide No.HSPCB/Consent/: 313098025PITCTO13035424 dated 25/08/2025.
7.	Date of inspection of the unit	28/04/2025
8.	Date of commissioning	NA
9.	Detail of violation observed during inspection:	1. The unit has installed only one water sprinkler in the truck parking area, which is not sufficient to suppress the dust in the parking area. 2. The unit is yet to provide wind breaking wall of sufficient height (20 ft.) in the pond ash handling area and the clinker handling area.
10.	Category of the unit	i. Red ii. Large
11.	Complaint/Court case, if any.	NGT Matter-OA No.1293/2024 titled as Sunil Kashyap Versus State of Haryana & Ors.
12.	Detail of sampling and analysis of effluent/air emission exceeding the norms.	NA
13.	Reasons for not collection of samples, if not collected.	NA
14.	Detail of Show Cause Notice for closure and EC issued with date.	SCN issued vide No.HSPCB/PR/2025/1866 dated 01/09/2025.
15.	Reply of Show Cause Notice, if any received.	Yes, reply dated 02/09/2025.

16.	No. and date of closure order issued by the Head Office.	NA
17.	Compliance of closure order if applicable.	NA
18.	Present status of compliance made by the unit, if any after issue of show cause notice.	Unit has submitted compliance of observations.
19.	Cases for levying environmental compensation: -	q. Any other violation of Environmental act/rule/policy not covered above. In such cases concerned regional officer shall forward the case to ECAC mentioning all details of violation and grounds on which EC is recommended to be levied.
20.	Date of last inspection and sampling i.e. prior present inspection (Water and/or Air and/or other pollution.	NA
21.	Justification of imposing environmental compensation for Last five year.	NA
22.	Final reasoned recommendations in respect of EC and documents attached to be verified.	<p>The unit was visited on 28/04/2025 by Joint Committee constituted by Hon'ble NGT in OA No.1293/2024. During the inspection following shortcomings were observed:-</p> <ol style="list-style-type: none"> <li>1. The unit has installed only one water sprinkler in the truck parking area, which is not sufficient to suppress the dust in the parking area.</li> <li>2. The unit is yet to provide wind breaking wall of sufficient height (20 ft.) in the pond ash handling area and the clinker handling area.</li> </ol> <p>Thereafter, a show cause notice was issued to the unit by CPCB vide letter No.:CN-13011/6/2025/RD-CHD/1293-SPL-1 dated 22/05/2025 &amp; by this office letter No.HSPCB/PR/2025/1866 dated 01/09/2025. The unit has complied the observations raised by the joint committee and submitted the reply of said show cause notice on 02/09/2025 in this office. Further, Hon'ble NGT vide orders dated 25/02/2026 and issued the following directions:-</p> <p><i>"2. She has submitted that though some of these violations have been subsequently cured, but the HSPCB has not taken any action against the respondent – project proponent for the past violation of the norms.</i></p> <p><i>3. Learned Counsel for the HSPCB seeks time to examine it and submit the report in this regard within six weeks."</i></p> <p>Therefore, it is recommended that the environmental compensation may be imposed on the unit from 28/04/2025 (Date of Joint Inspection by Committee) to 02/09/2025 (Date of Reply by unit) i.e. 128 days.</p>
23.	PI-Pollution Index (Red: 80, Orange:50 and Green:30)	80
24.	N-No of days of violation	28/04/2025 (Date of Joint Inspection by Committee) to 02/09/2025 (Date of Reply by unit) i.e. 128 days.


25.	R-Factor in Rupees	250
26.	S - Factor for scale of operation (0.5 for micro or small, 1.0 for Medium and 1.5 for large unit)	1.5 (For Large)
27.	LF-Location Factor (as per census)	1
28.	EC=PI x N x R x S x LF	80 x 128 x 250 x 1.5 x 1 = 38,40,000/-
29.	Total Amount calculated	Rs.38,40,000/-

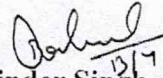
DA/ Copy of Joint Committee report dated 28/04/2025.

Copy of SCN dated 01/09/2025.

Copy of unit reply dated 02/09/2025.

Copy of Hon'ble NGT Order dated 25/02/2026.

  
Kuldeep Singh, AEE  
Regional Office, Panipat

  
Bhupinder Singh,  
Regional Officer, Panipat


**HARYANA STATE POLLUTION CONTROL BOARD**

C-11, SECTOR-6, PANCHKULA  
 Ph-0172-577870-73, Fax No. 2581201  
 E-Mail: hspcbcoordination@gmail.com  
 website: hspcb.org.in



No. HSPCB/Coord.Cell/2026/1192

Dated: 22.04.2026

To

M/s Shree Cement Ltd., (Jay pee cement Grinding Unit),  
 Village Khukhrana, Post Office Assan Kalan, Madlauda,  
 Panipat.

**Subject: Environmental Compensation Assessment report -  
 M/s Shree Cement Ltd., (Jay pee cement Grinding Unit),  
 Village Khukhrana, Post Office Assan Kalan, Madlauda Panipat.**

In this connection, you are hereby informed that the Competent Authority has afforded to give you, an opportunity of personal Hearing before the Environmental Compensation finalization committee on 23.04.2026 at 12.00 Noon in the office of worthy Member Secretary, ground floor, Haryana State Pollution Control Board, C- 11, Sector-6, Panchkula.

Therefore, you are asked to be present on the above said date, time and venue to present your case.

*Kanodia 22/4/26*  
**Env. Engineer (HQ)  
 For Member Secretary**

**Copy to:-**

A copy of above is forwarded to the following Officers for information and further necessary action:-

1. PA to MS, HSPCB, Panchkula.
2. Chief Env. Engineer-I, HSPCB.
3. Sr. Env. Engineer, SWM Cell, HSPCB.
4. Sr. Env. Engineer, Air Cell, HSPCB.
5. Regional Officer, Panipat, you are directed to deliver the same to the unit for attend the hearing along-with the relevant record.

## ENVIRONMENTAL GUIDELINES FOR PREVENTION AND CONTROL OF FUGITIVE EMISSIONS FROM CEMENT PLANTS

For achieving effective prevention and control of potential fugitive emission sources in cement manufacturing plants, specific requirements along with guidelines have been evolved. In order to establish proper management practices, requirements such as Operation and Maintenance aspects, trained manpower and documents & records to be maintained are also prescribed. In addition, general guidelines are also evolved for the sources otherwise not specified.

### 1.1 Requirements for Prevention and control of fugitive emission for various Potential Sources

For the purpose of effective prevention and control of fugitive emissions, the cement industry is required to implement the following for the sections mentioned:

#### 1. Unloading Section (Limestone, Coal & other relevant material)

Sr. No.	Control Measures to be Provided	Guidelines
1.	Enclosure should be provided for all unloading operations, except wet materials like gypsum	The enclosures for the unloading sides could be flexible curtain type material covering up to height of dumpers discharge from the roof.
2.	Water shall be sprayed on the material prior and during unloading	A dust suppression system should be provided to spray water. The amount of water sprayed should preferably be optimized by employing proper design of spray system. Suitable systems may be adopted to reduce the problems like choking, jamming of the moving parts.

#### 2. Material Handling Section (Including Transfer Points)

Sr. No.	Control Measures to be Provided	Guidelines
1.	All transfer point locations should be fully enclosed.	The enclosures from all sides with the provision for access doors, which shall be kept, closed during operation. Spillages should be periodically removed.
2.	Airborne dust at all transfer operations / points should be controlled either by spraying water or by extracting to bag filter.	Either water spray system should be provided for suppressing the air borne dust or dry extraction cum bag filter with adequate extraction volume.

3.	Belt conveyors should preferably be closed.	This will avoid wind blowing of fines.
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### 3. Coal Storage Section

Sr. No.	Control Measures to be Provided	Guidelines
1.	Coal yard / storage area should be clearly earmarked.	A board should be erected to display the area earmarked.
2.	The pathways in coal yard for vehicle movement should be paved.	Proper pathways with entry and exit point should be provided.
3.	Accumulated dust shall be removed / swept regularly and water the area after sweeping.	Any deposits of dust on the concrete roads should be cleaned regularly by sweeping machines.
4.	Coal other than coal stock pile should preferably be stored under covered shed.	Where ever blending activity is carried out by chaining in open ground, covered shed should be provided to reduce the fine coal dust getting airborne. The enclosure walls shall cover minimum three sides up to roof level.
5.	The coal stock pile should preferably be under covered shed for new plants.	The enclosure should be from three sides and roof so as to contain the airborne emissions.
6.	Instead of dust extraction cum bag filter system, If dust suppression measure is used, following additional control measures should be provided.	
a	Wetting before unloading.	Coal should be sufficiently moistened to suppress fines by spraying minimum quantity of water, if possible.
b	Spray water at crusher discharge and transfer points.	Water spray should also be applied at crusher discharge and transfer points.

### 4. Clinker Cooler Section

Sr. No.	Control Measures to be Provided	Guidelines
1.	Air borne fines extracted from clinker cooler shall be separated and sent to last possible destination directly, if possible.	The possibilities especially in new cement plant may be explored for the following: The unit may need to add on / install necessary provisions for separating fine particulates from the clinker cooler ESP collection. Fines separation may be achieved by passing collected dust through cyclone, the fines escaping cyclone to be separated, cyclone collection (coarse particles) could be

		recycled. The fines shall be recycled to the last possible destination (like clinker day silo) suitable or safely disposed.
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### 5. Clinker Stock Piles Section

Sr. No.	Control Measures to be Provided	Guidelines
1.	In new cement plant, clinker should be stored preferably in silo.	Bag filter may be provided before venting out the gases.
2.	Clinker should be stored in closed enclosure covered from all sides and should have a venting arrangement along with a bag filter.	The enclosures should have a venting arrangement located at transfer point where clinker is dropped to the stockpile. The extraction / venting should be sufficient enough. Clinker stockpile access door should be covered by mechanical gate or by flexible rubber curtain. The access doors shall be kept closed at all possible times.
3.	The dust extracted and captured in bag filter should be avoided to feed back / recycled to the clinker stockpile, if possible.	Extracted dust should be captured in bag filter and the collected dust should be avoided to feed back to the clinker stockpile, if layout permits. It may be recycled at last possible destination i.e., cement mill section through suitable arrangement, if possible.
4.	Generally open storage of clinker should be avoided. Only in case of emergency clinker should be stored in open with following control measures.	
5.	Area for open storage of clinker should be clearly earmarked.	After earmarking the open storage area of clinker, a board should be erected to display the area earmarked.
6.	Provide cover on openly stored clinker.	During the period when the openly stored clinker is inactive, it should be covered fully by HDPE or tarpaulin type sheets to prevent wind blowing of fugitive dust.
7.	Provide windbreak walls or greenbelt on three sides of open stock piles	Install three sided enclosures, which extend to average height of the stockpile, where ever feasible.
8.	Provide partial enclosure for retrieving area.	Flexible type wind breaking enclosure should be provided covering the clinker retrieval area as wind barrier to prevent dust carry over by wind. The enclosure could be of lightweight material like moulded plastic material or similar, which could be dismantled / assembled and shifted from one place to other.
9.	The travel path of pay loaders should be paved and frequently	Travel areas path used by the front – end pay loader shall be paved with concrete. It should

	swept.	be regularly swept by high efficiency vacuum sweeper to minimize the material build – up.
10.	Provide loading of clinker by pay loaders into trucks / trailers be carried out in an enclosure vented to a bag filter.	The possibilities especially in new cement plant may be explored for the following:  An enclosure fitted with bag filter could be located at the most central place adjacent to the clinker storage area. The pay loader moves to the fixed loading area from one end of the enclosure and the truck/trailer enters the enclosure from other end.

#### 6. Storage of Limestone, Gypsum, Flyash and other additives:

Sr. No.	Control Measures to be Provided	Guidelines
1.	The storage should be done under covered shed.	The enclosure walls shall cover minimum two sides up to roof level.
2.	Dry fly ash shall be transported by closed tankers. In case of wet fly ash trucks may be used for transportation.	Flyash shall be pumped directly from the tankers to silos pneumatically in closed loop or mechanically such that fugitive emissions do not occur.
3.	Dry Fly ash shall be stored in silos only.	The silo vent be provided with a bag filter type system to vent out the air borne fines.
4.	Flyash in the dry form should be encouraged and in wet form should be discouraged. In case wet flyash is to be used, it may be stored in open temporarily for the purpose of drying with necessary wind break arrangement to avoid wind carryover of fly ash. The fly ash should be removed immediately after drying.	If possible, the dry flyash should be sent to closed silos. Otherwise, flyash should be transported through closed belt conveyors to avoid wind carryover of flyash.

#### 7. Cement Packing Section:

Sr. No.	Control Measures to be Provided	Guidelines
1.	Provide dust extraction arrangement for packing machines.	The packing machines should be equipped with dust extraction arrangement such that the packing operation is performed under negative pressure. The dust may be captured in bag filters.
2.	Provide adequate ventilation	Adequate ventilation for the packing hall

	for the packing hall.	should be provided for venting out suspended particulate thereby ensuring dust free work environment.
3.	Spillage of cement on floor shall be minimized and cleared daily to prevent fugitive emissions.	The spilled cement from the packing machine should be collected properly and sent for recycling. The spilled cement on the shop floor should be swept by vacuum sweeping machines periodically. Proper engineering controls to prevent the fugitive emissions may include arrangements like providing guiding plate, scrapper brush for removing adhered dust on cement bag etc.
4.	Prevent emissions from the recycling screen by installing appropriate dust extraction system.	The vibratory screen provided for screening/recycling spilled cement should be provided with a dust extraction arrangement to prevent fugitive emission from that section.

#### 8. Silo Section :

Sr. No.	Control Measures to be Provided	Guidelines
1.	The silo vent be provided with a bag filter type system to vent out the air borne fines.	The bag filter should be operated and maintained properly, especially the cleaning of bags to avoid pressurization of silos thereby causing fugitive emissions from leakages etc.

#### 9. Roads:

Sr. No.	Control Measures to be Provided	Guidelines
1.	All roads on which vehicle movement of raw materials or products take place should be paved.	The paved roads should be maintained as paved at all times and necessary repairs to be done immediately after damages to the road if any.
2.	Limit the speed of vehicles.	Limit the speed of vehicle to 10 Km/h for heavy vehicles with in the plant premises to prevent the road dust emissions.
3.	Employ preventive measures to minimize dust build up on roads.	Preventive measures include covering of trucks and paving of access areas to unpaved areas.
4.	Carry out regular sweeping of roads to minimize emissions.	Mitigative controls include vacuum sweeping, water flushing.

## 1.2 Requirement of Maintaining Documentation and Records:

The industry shall maintain records to document the specific dust control actions taken and maintain such records for a period of not less than two years and make such records available to the regulatory authorities upon request. In addition documents of technical specifications of the control system and O&M guidelines should also be maintained. (Refer Appendix A1 for details of documents and records to be maintained)

## 1.3 Requirement of trained Manpower:

- The industry shall employ or contract a “dust control officer” who shall be available on site during working hours and should have authority to expeditiously employ sufficient dust mitigation measures to ensure control of fugitive emissions especially in abnormal circumstances. *A suitably qualified person could be designated to operate as dust control officer. But, he should be provided necessary training and should be aware of operational, maintenance aspects. He should be responsible for proper control of fugitive emissions. Environmental Officer may act as a Dust Control Officer.*
- Regular training should be given to the personnel operating and maintaining fugitive emissions control systems on the operational and maintenance aspects and record keeping responsibility.

## 1.4 Operation and Maintenance Requirement for all Dust Extraction cum Bag filter Systems:

- A “U”-tube manometer (of minimum 400 mm length) shall be fixed at all bag filters. It shall be connected with inlet and outlet side of the bag filter through flexible rubber tubes. Coloured water should be filled to zero level mark for proper visibility of the pressure drop across bag filter.
- The minimum dust extraction volume should be based on the guidelines for ventilating various sources as per industrial ventilation hand book guidelines
- Un-interrupted supply of dry compressed air at desired pressure should be always ensured for pulsejet cleaning type bag filter.
- The flow rate and static pressure at the bag filter inlet should be monitored at least quarterly and recorded to ensure appropriate functioning of the bag filter installed.
- A sampling platform, portable and access ladder shall be provided at the final stack to carry out stack monitoring (in main stacks). Final emission should not exceed the prescribed standard.
- In systems where water is also spread, it should be ensured that water does not get carried over/sucked to the bag filter. The details such as bag house

specifications, layout drawing, operation and maintenance guidelines are to be maintained.

- The details such as bag house specifications, layout drawing, operation and maintenance guidelines are to be maintained.

**1.5 Operation and maintenance Requirements for all Dust Suppression Systems:**

- Basic details/specifications of the dust suppression systems installed at various locations should be maintained. The information should contain the quantity of water sprayed in LPH, number of nozzles, type of nozzles, desired water pressure, details of suppliers of spares, pipeline diagram, system layout etc.
- A fine mesh micro filter should be installed for filtering suspended solids from water prior to pumping to the nozzles to prevent choking of nozzles thereby ensuring proper sprays.
- A pressure gauge and water flow meter shall be installed at major source for on-line measurements and a record be maintained for quantity of water sprayed.

**1.6 SPM Concentration Standard for Assessing Effectiveness of Control Measures Adopted:**

- The effectiveness of prevention cum control measures provided for controlling fugitive emissions from any source shall be said to be satisfactory, provided the SPM concentration, measured at 10 metre distance (from the enclosure wall housing the emission source or from the edge of the stockpiles/pavement area) in downwind direction shall not exceed 2000 microgram per cubic metre and 5000 microgram per cubic metre for coal yard /coal stock pile and rest other area respectively. These standards are for one year period and will be reviewed after one year. In cases where SPM concentrations exceed the prescribed limit, necessary corrective measures in terms of improving the controls shall be taken and action taken records of improvements carried out be maintained.
- The measurement shall be carried out by High Volume / Respirable type samplers as per standard method prescribed by CPCB/BIS, covering at least 4 hours duration (240 minutes) during normal working hours with normal production rate of the operation / source being monitored on quarterly basis.

**1.7 General Guidelines (For areas not otherwise specified):**

Apart from the specific guidelines provided above for some specific sections/areas, for all other fugitive dust emitting areas, following general guidelines would apply.

- The industry should prevent fugitive emission from all active operation and storage piles, such that the emissions are not visible in the atmosphere beyond the boundary line of the emission source.
- The Industry shall conduct active operations by utilizing the applicable best available control measures to minimize the fugitive dust emission from each fugitive dust source type within active operation.
- Except for Gypsum and Clinker, all storage piles should be kept in moist condition by spraying water at regular intervals for controlling fugitive emission, wherever possible
- The operation of the pay loaders shall be slow down whenever the average wind speed is high exceeding 50 km/h, which may cause fugitive emission.
- All storage silos shall be vented to bag filters, which should have proper bag cleaning arrangement so as to avoid choking of filter bags, thereby to avoid pressurization of silos.
- Regular inspection at a pre-determined frequency be carried out of all fugitive dust control system and records be maintained of such inspection and corrective action taken if any.

## Appendix A.1

## A 1: List of Documents &amp; records to be maintained for fugitive dust control

Title of Record to be maintained	Frequency of Recording	Information to be recorded
<b>Documents:</b>		
List of Fugitive Emission Management Systems (FEMS) installed	To be up-dated once in a year	Location of FEMS, marked on process flow diagram, Identity Number, Type of FEMS, Year of installation, Operating Status
<b>Technical Specifications of FEMS installed</b>		
Specification of Dust suppression system	As and when installed/modified	Locations of controlling emissions, Identity Number, Supplier Name, Date of Commissioning, Pump HP, flow rate in LPM, Pressure in kg/cm <sup>2</sup> , Nozzles type, numbers, LPM, O&M instruction from supplier.
Specification of Dust Extraction cum APCD	As and when installed/modified	Location of system installed, Identity Number, Name of system supplier, date of commissioning, flow rate in m <sup>3</sup> /hr, Time, flow m <sup>3</sup> /hr, static pressure mmWc, velocity m/sec, Current Drawn by ID fan motor, operation & maintenance instruction from supplier.
Capacities of Closed Storages	Annually	For coal, limestone, clinker, gypsum, cement, additives, flyash, Dimensions, bulk density, Tons
Capacities of Open Storages	Annually	For coal, limestone, clinker, gypsum, additives, flyash, Dimensions, bulk density, Tons
<b>Records</b>		
Replacement of Damaged filter bags	As and when replaced	Number of Bags replaced, Date, Bag filter Identification number
Measurement of flow rate static pressure at bag filter inlet	Once a month	Bag filter Number, Date of monitoring, Time, flow m <sup>3</sup> /hr, static pressure mmWc, velocity m/sec, Current Drawn by ID fan motor Name of the person
Stack Monitoring of bag filters stack, where ever monitoring is feasible	Quarterly	Bag filter Number, Date of monitoring, Time, Measured Data in m <sup>3</sup> /hr and mmWc, Dust concentration in mg/Nm <sup>3</sup>

Operational Details of Dust Suppression System	Once in a month	Quantity of material handled, Quantity of water sprayed, number of operational nozzles, water pressure at filter inlet and outlet, details of damaged nozzles and replacements,
Road Sweeping record	Daily	Road location swept, date, running hours of sweeping machines
Quantity of coal in open storage, if any	Quarterly	Inventory of Existing storage, add on, retrieved on quarterly basis, Date
Quantity of clinker in open storage, if any	Quarterly	Inventory of Existing storage, add on, retrieved on quarterly basis, Date
Corrective actions taken for improving controls	As and when	Details of modifications carried out, level of reduction in SPM achieved



Panipat Region Hspcb &lt;hspcbropr@gmail.com&gt;

**Fwd: Request for a personal meeting (Shree Cement Ltd. Panipat).**

Member Secretary, HSPCB &lt;hspcbms@gmail.com&gt;

Tue, Apr 28, 2026 at 9:02 AM

To: Panipat Region Hspcb &lt;hspcbropr@gmail.com&gt;, Sanjeev Kumar SEE Coordination Cell &lt;hspcbcoordination@gmail.com&gt;, hspcbcee@yahoo.com

----- Forwarded message -----

From: **Rajeev Kumar Jain** <Rajeev.Jain1@shreecement.com>

Date: Mon, Apr 27, 2026 at 8:34 PM

Subject: Request for a personal meeting (Shree Cement Ltd. Panipat).

To: hspcbms@gmail.com &lt;hspcbms@gmail.com&gt;

Respected Sir,

We request for a half-hour personal meeting to present our case before your good office.

A Summary of the case is attached for kind reference please.

We kindly request you to grant us an appointment at your convenience.

Looking forward to your kind consideration.

Regards,

Rajeev Kumar Jain  
Unit Head (Panipat)  
M# 9214337335

Shree Cement Ltd.

**BANGUR**  
**BUILD SMART**

E-Mail Disclaimer:

This e-mail, including attachments, is for the sole use of the individual(s) to whom it is addressed, and may contain confidential and privileged information. Any unauthorized review, use, disclosure and/or distribution is prohibited. If you have received this email in error, please notify the sender by replying in this email and destroy/delete this message and its attachments. Please ensure that you use a secured network and/or system/ e-mail in sending your personal information. Shree Cement Ltd shall not be liable for any unauthorized use or disclosure of your personal information.

**Summary of the case dt 22.4.26.pdf**

558K

CIN No. : L26943RJ1979PLC001935  
 Phone : 0180 2520160  
 Toll Free : 1800 180 6003/6004  
 Fax : 0180 2951022  
 Website : www.shreecement.in



# SHREE CEMENT LTD.

VILLAGE KHUKHRANA, P. O. ASSAN KALAN, POST BOX - 148  
 DISTT. PANIPAT - 132 105 (HARYANA)



FM 66532

OHS 83062

EMS 72663

SCL/PGU/ENV/NGT/2025-26/6193

Date: 12.03.2026

Th: By Hand

To,

The Regional Officer,  
 Haryana State Pollution Control Board  
 SCO-55 Sector-25, HUDA,  
 Panipat (Haryana)-132103

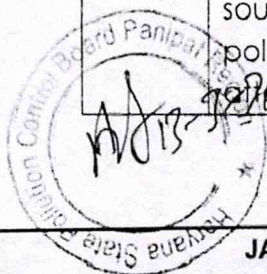
Sub: Submission of Pointwise reply regarding Compliance in the NGT matter of OA No.1293 of 2024; Sunil Kashyap Vs State of Haryana & Ors.

Ref: Letter No. HSPCB/PR/2026/5056 dated 06.03.2026.

Dear Sir,

Kindly refer to the above subject and referred letter. In this regard, we are submitting herewith point wise compliance status /Action plan of observations mentioned in your above-mentioned letter w.r.t. our Clinker Grinding Unit of M/s Shree Cement Limited, situated at Village Khukhrana P.O. Assan Kalan, Tehsil Madlauda, Distt. Panipat (Haryana).

S. No.	Observations	Compliance Status/Action Plan
1	Adequate provision of dust extraction systems shall be made at potential sources such as jaw crusher hoppers, transfer points of materials from conveyor belts, disintegrators, transfer points of materials from bucket elevators to other plant equipment rotary screens, magnetic separators, vibratory screens, etc the dust extraction systems of such potential sources shall be routed through an Air pollution Control Device (APCD) Stacks attached to APCDs are to be equipped	<p>We have provided all necessary measures to meet the emission standards like:</p> <ul style="list-style-type: none"> <li>• Installed high efficiency Bag House with Cement Mill Stack.</li> <li>• Bag filters with adequate capacity have been provided at all transfers point, conveyer belt suction discharge, magnetic separator total 34 numbers of bag filters.</li> </ul> <p>We have dedicated team for maintenance of Air Pollution</p>



JAIPUR OFFICE : SB-187, Opp. Rajasthan University, JLN Marg, Jaipur-302 015

Phone : 0141-4241200, 4241204, Fax : 0141-4241219

NEW DELHI OFFICE : 122-123, Hans Bhawan, 1, Bhadurshah Zafar Marg, New Delhi 110 002

Phone : 011-23370776, Fax : 011-23370499

CORP. OFFICE : 21, Strand Road, Kolkata 700 001 Phone : 033-22309601-4, Fax : 033-22434226

	with adequate 4 SPCBWRIT PETITION No. 110 of 2006 Page 10 of 20 monitoring facilities as per CPCB Emission Regulation, Part-III	Control Devices, who are regularly maintaining the Air Pollution Control Devices.  Emission are being regularly monitored on quarterly basis through third party laboratory recognized by NABL and MoEF&CC and same are being submitted to the SPCB.  Photographs of APCD are attached as <b>Annexure I.</b>
2	The height of stack shall be maintained at minimum of 2 meters above of roof level as prescribed by board	Adequate stack height of 70 mtrs. has been provided with Cement Mill Bag House, which is also more than 2 meters above from the adjacent floor.  Photographs are attached as <b>Annexure II.</b>
3	Sheds provided for plant process machineries shall be closed properly and provision of closed-Circuit Television (CCTV) cameras shall be made rather than keeping small openings in the shed for frequent observations.	Sheds provided for Plant process machineries is being enclosed and small opening are being closed and CCTVs are being installed at various location like material's conveyer belts, clinker unloading point etc. for frequent observations.  Photographs attached as <b>Annexure III.</b>
4	The internal roads shall be made of bitumen/concrete to reduce fugitive emissions by vehicular movement, with proper cleaning and wetting mechanisms.	All the internal roads have already been concreated. Regular cleaning by vacuum sweeping machines and water sprinkling through dedicated water tanker /sprinkler system are being carried out to suppress dust.  Photographs are attached as <b>Annexure IV.</b>
5	Provision of a green belt shall be made along the periphery of the individual units,	Greenbelt development is our ongoing practice. We have already developed plantation on 11.72 acres covering over 33% of

		<p>total Plant area i.e. 34.6 acres including plantation carried out on all the periphery of the unit. Further, we are developing and maintaining greenbelt with native plant species on regular basis.</p> <p>Photographs attached as <b>Annexure V.</b></p>
6	Provisions shall be made for systematic water sprinkling at places of dust generation to reduce fugitive emissions, and records of water utilization shall be maintained	<p>Permanent water sprinklers provided at dust generation point to control fugitive emission i.e. pond Ash handling area, clinker unloading road /ramp, truck parking area, boundary towards villages etc.</p> <p>Photographs attached as <b>Annexure VI.</b></p>
7	A telescopic chute or any other system shall be adopted to reduce fugitive emission while loading the product into trucks or fine dust in bags.	<p>A Telescopic chute is already adopted for loading of cement in bulkers and adequate arrangements have been provided to control fugitive emission.</p> <p>Photographs attached as <b>Annexure VII.</b></p>
8	Provision of Personal Protective Equipment (dust masks, helmets, safety shoes, goggles earplugs, and utilization by all workers during the operation of the plant shall be ensured.	<p>All, Necessary, personal protective equipment such as Dust mask, helmet, safety shoes, earplugs, goggles, gloves etc. are being provided to all workers &amp; staff engaged with plant operations.</p> <p>Workers are trained &amp; instructed to use PPEs inside plant premises and ensured through regular supervision.</p> <p>Photographs attached as <b>Annexure VIII.</b></p>
9	The units shall ensure environmental monitoring and submission of reports to HPCB at regular intervals	<p>Emission are being regularly monitored on quarterly basis through third party laboratory recognized by NABL and MoEF&amp;CC and same are being submitted to</p>

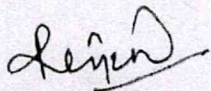
		<p>the HSPCB along-with quarterly CTO compliance report.</p> <p>Latest CTO compliance including environment monitoring report has been submitted vide our letter no. SCL/PGU/ENV/CTO/2025-26/6132 dated 05.01.2026. Copy of letter is attached as <b>Annexure VIII.</b></p>
10	The housekeeping shall be improved	<p>We are maintaining good housekeeping in &amp; around the plant. For the same, we have:</p> <ul style="list-style-type: none"> <li>• Provided adequate Air pollution Control Measures to prevent emission.</li> <li>• Provided all internal roads with paved/ concrete roads.</li> <li>• deployed vacuum sweeping machines for cleaning of all paved/ concrete roads.</li> <li>• Deployed Water sprinklers.</li> <li>• Placed dedicated waste bins at several locations for collection of different type of waste.</li> <li>• Imparting awareness training to all workers regarding better housekeeping, etc.</li> </ul> <p>Photographs attached as <b>Annexure IX.</b></p>

This is for your kind information & record please

Thanking you

Your Faithfully,

**For Shree Cement Ltd.**

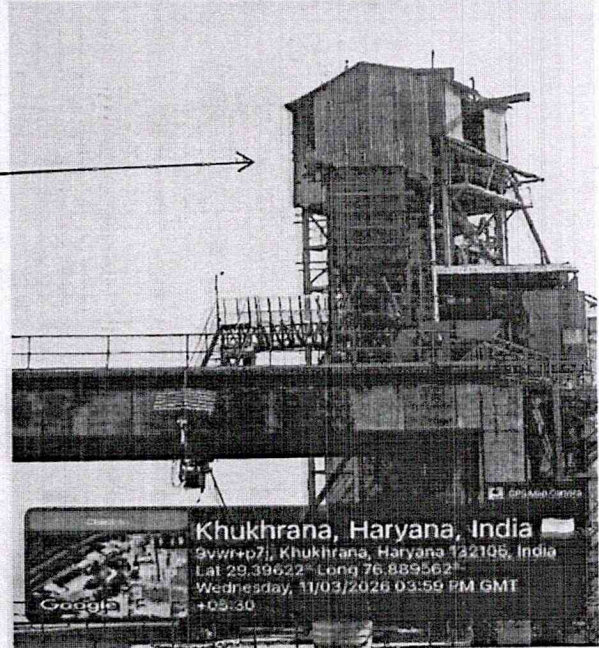
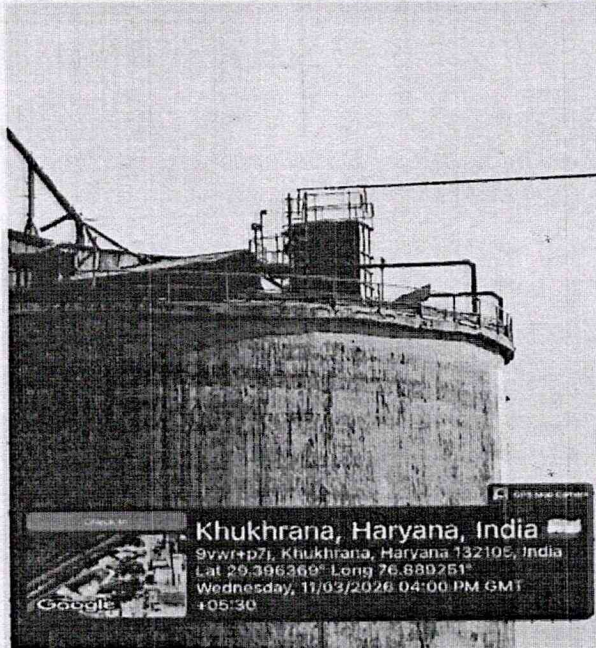
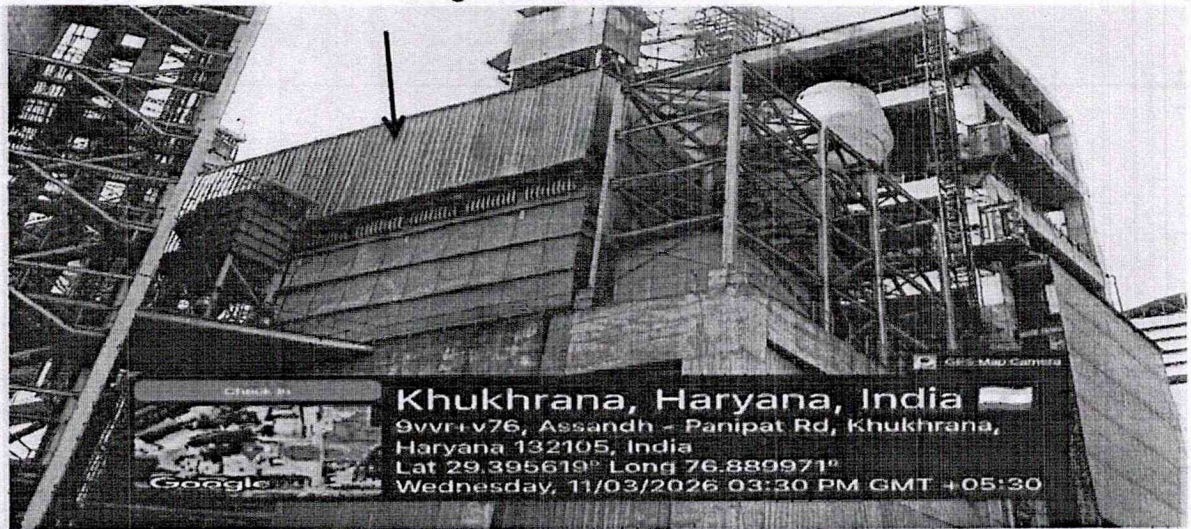


**Authorized Signatory**

Encl: As above

ANNEXURE – I Bag filters at cement plant indifferent location

Bag house cement mill



ANNEXURE - II – Cement mill attached stack height



ANEXURE: - III CCTV camera on plant process machinery

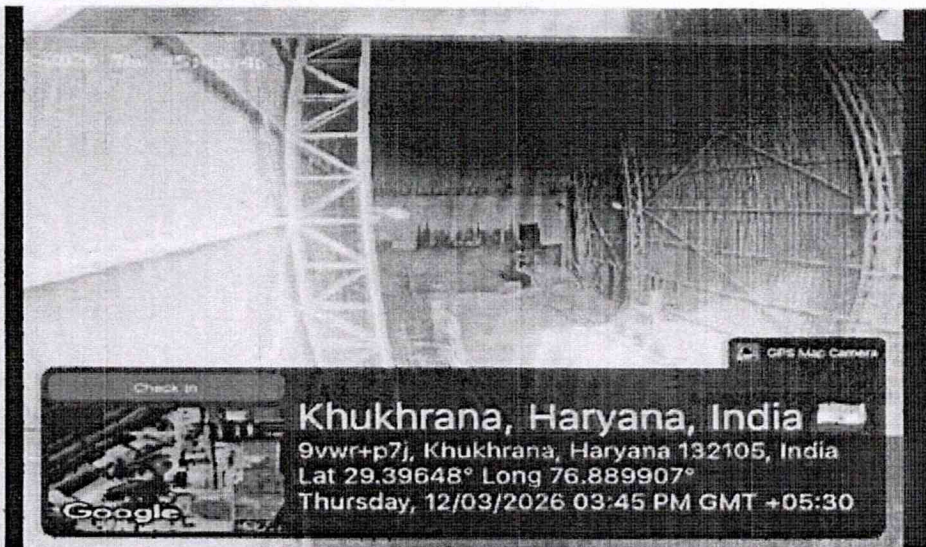
At clinker feeding hopper building



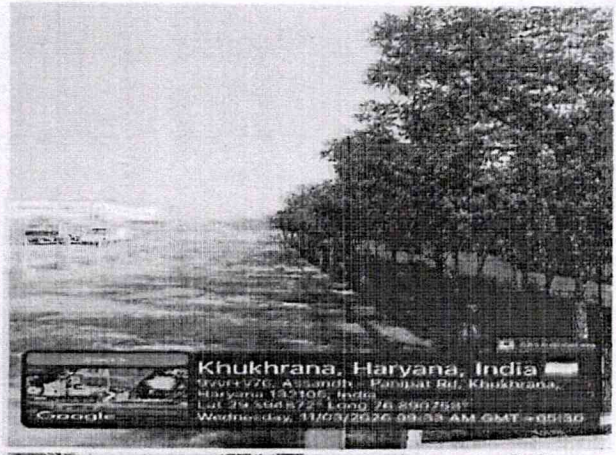
At roller press floor



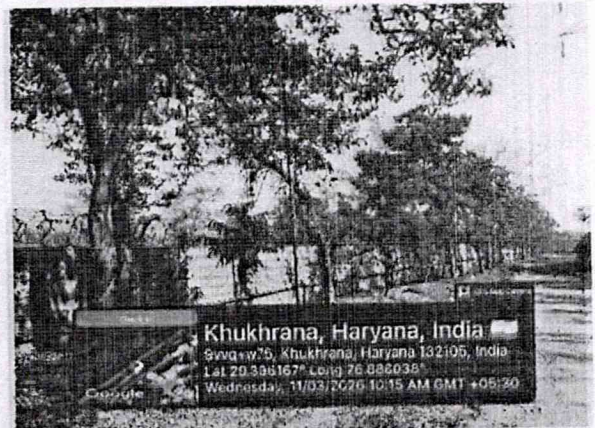
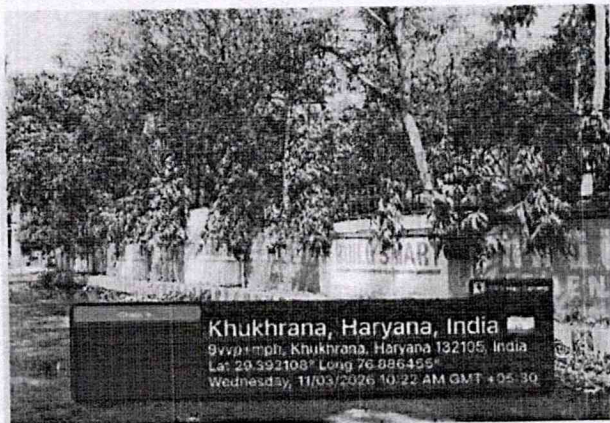
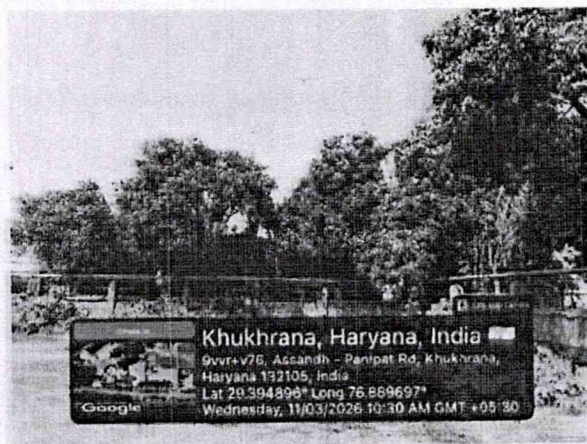
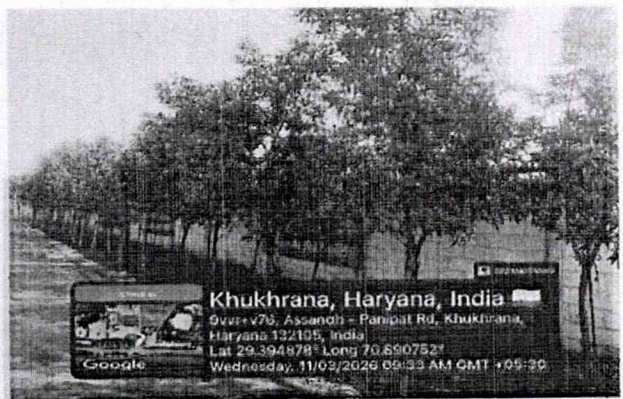
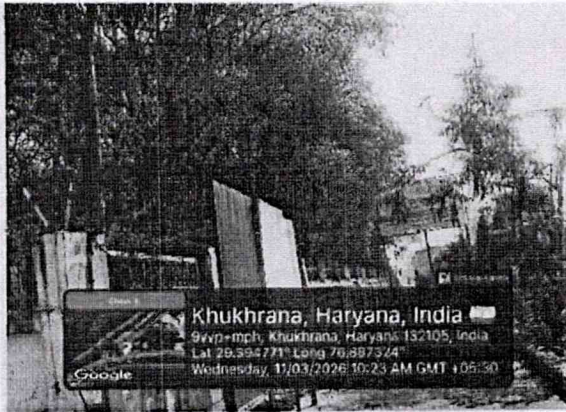
At clinker unloading section



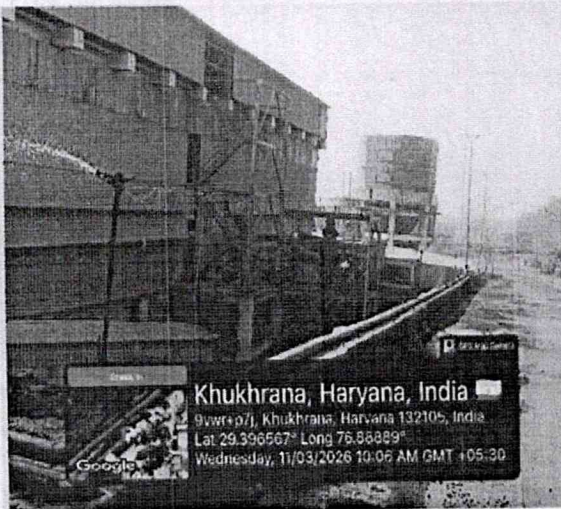
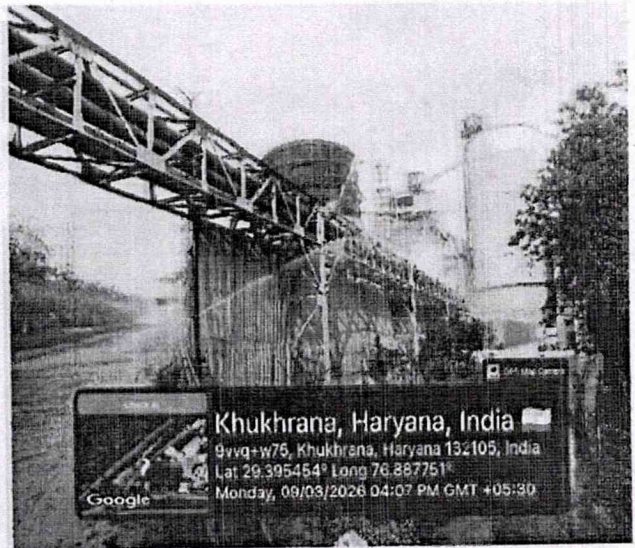
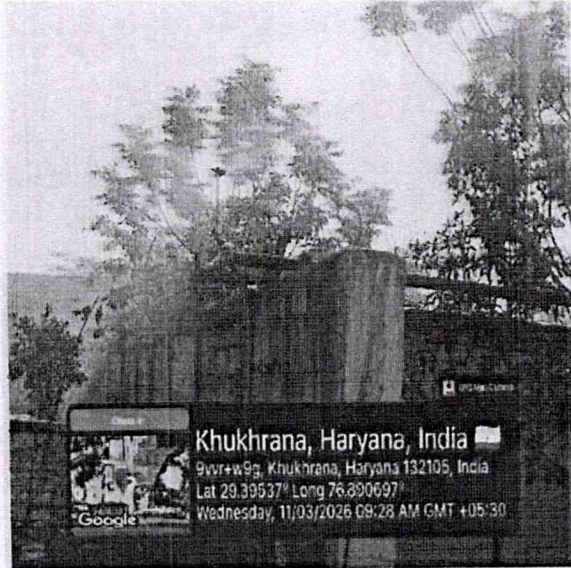
Annexure IV :- In Plant internal all roads are concreted



Annexure V Green belt at plant periphery



Annexure :- VI water sprinkler at plant



Annexure :-VII Telescopic Chute at Cement Bulker Loading section



Annexure: -VIII PPEs to ALL workers at plant



## Annexure IX Environmental monitoring submission reports to HSPCB



**SHREE CEMENT LTD.**

VILLAGE KHUKHRANA, P. O. ASSAN KALAN, POST BOX - 148  
DISTT. PANIPAT - 132 105 (HARYANA)

CIN No. : L26943RJ1979PLC001935  
Phone : 0180 2520160  
Toll Free : 1800 180 6003/6004  
Fax : 0180 2951022  
Website : www.shreecement.in



SCL/PGU/ENV/CTO/2025-26/432

Date: 05.01.2026  
Th.: DTDC Courier

To,  
The Member Secretary,  
Haryana State Pollution Control Board,  
C-11 Sector -06, Panchkula-134109,(Haryana).

Sub: Compliance Report of Conditions of Consent to Operate under Air, Water & HWM of Clinker Grinding Unit by M/s Shree Cement Limited, situated at Village Khukhrana P.O. Assan Kalan, Tehsil Madlauda, Distt. Panipat (Haryana) for the Quarter October -2025 to December -2025.

Ref: Consent No. HSPCB/Consent/ 313098021PITCTO13081492 dated 13.09.2021 and amended on 16.12.2022

Dear Sir,

Kindly refer to the above subject matter and referred letter, we are submitting herewith the point wise compliance report of various terms & conditions for our Clinker Grinding Unit M/s Shree Cement Limited, situated at Village Khukhrana P.O. Assan Kalan, Tehsil Madlauda, Distt. Panipat (Haryana) for the quarter, October -2025 to December -2025.

This is for your kind information & consideration please.

Thanking You,

Sincerely yours,  
For Shree Cement Ltd,

  
Unit Head

Copy To: The Regional Officer,  
Haryana State Pollution Control Board,  
SCO-55 Sector-25, HUDA, Panipat (Haryana)-132103



1

JAIPUR OFFICE : SB-187, Opp. Rajasthan University, JLN Marg, Jaipur-302 015  
Phone : 0141-4241200, 4241204, Fax : 0141-4241219  
NEW DELHI OFFICE : 122-123, Hans Bhawan, 1, Bhadurshah Zafar Marg, New Delhi 110 002  
Phone : 011-23370776, Fax : 011-23370499  
CORP. OFFICE : 21, Strand Road, Kolkata 700 001 Phone : 033-22309601-4, Fax : 033-22434226

Annexure:- X Housekeeping at plant





**HARYANA STATE POLLUTION CONTROL BOARD**  
**SCO No.55, SECTOR-25, HUDA, PANIPAT**

Ph. - (0180) 2672037, Telefax - 2664951, E-mail: [hspcbpr@gmail.com](mailto:hspcbpr@gmail.com)

No HSPCB/PR/2026/ 5056

Dated 06.03.2026

To

M/s Shree Cement Ltd. (Jay Pee Cement Grinding Unit),  
 Village Khukhrana, Post Office Assan Kalan, Madlauda, Panipat

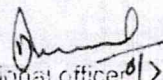
**Sub: Ensure Compliance in the NGT matter of OA No.1293 of 2024; Sunil Kashyap Vs State of Haryana & Ors.**

*Ref: Hon'ble NGT orders dated 29.02.2026*

In this regard, it is intimated that above said matter is pending before NGT and following observations were raised:-

- i. Adequate provision of dust extraction systems shall be made at potential sources such as jaw crusher hoppers, transfer points of materials from conveyor belts, disintegrators transfer points of materials from bucket elevators to other plant equipment rotary screens, magnetic separators, vibratory screens, etc. the dust extraction systems of such potential sources shall be routed through an Air pollution Control Device (APCD). Stacks attached to APCDs are to be equipped with adequate 4 SPCBWRIT PETITION © No. 110 of 2006 Page 10 of 20 monitoring facilities as per CFCB Emission Regulation, Part-III.
- ii. The height of stack shall be maintained at a minimum of 2 meters above the roof level as prescribed by the Board.
- iii. Sheds provided for plant process machineries shall be closed properly, and provision of closed Circuit Television (CCTV) cameras shall be made rather than keeping small openings in the shed for frequent observations.
- iv. The internal roads shall be made of bitumen/concrete to reduce fugitive emissions by vehicular movement, with proper cleaning and wetting mechanisms.
- v. Provision of a green belt shall be made along the periphery of the individual units.
- vi. Provisions shall be made for systematic water sprinkling at places of dust generation to reduce fugitive emissions, and records of water utilization shall be maintained.
- vii. A telescopic chute or any other system shall be adopted to reduce fugitive emission while loading the product into trucks or fine dust in bags.
- viii. Provision of Personal Protective Equipment (dust masks, helmets, safety shoes, goggles, earplugs) and utilization by all workers during the operation of the plant shall be ensured.
- ix. The units shall ensure environmental monitoring and submission of reports to HPCB at regular intervals. X. The housekeeping shall be improved.
- x. The units shall submit a time-bound action plan to comply with the above measures within 30 days.

You are directed to comply with the above observations raised and submit compliance report within 03 days in Regional Office, HSPCB, Panipat for further submission to Hon'ble NGT.

  
 Regional Officer  
 Panipat Region

CIN No. : L26943RJ1979PLC001935  
 Phone : 0180 2520160  
 Toll Free : 1800 180 6003/6004  
 Fax : 0180 2951022  
 Website : www.shreecement.in



# SHREE CEMENT LTD.

VILLAGE KHUKHRANA, P. O. ASSAN KALAN, POST BOX - 148  
 DISTT. PANIPAT - 132 105 (HARYANA)



SCL/PGU/ENV/SCN/2025-26/6195

Date: 17.03.2026

Th: By Hand

To,  
 The Regional Officer,  
 Haryana State Pollution Control Board  
 SCO-55 Sector-25, HUDA,  
 Panipat (Haryana)-132103

**Sub:** Reply to Show Cause Notice for Imposition of Environmental Composition for Non-complying of environmental norms.

**Ref:** Letter No. HSPCB/PR/2026/5016 Dated 26/02/2026.

Dear Sir,

Kindly refer to the above subject and referred letter related to observations raised during joint committee visit held on 06.02.2026 in compliance of direction issued by Hon'ble NGT in O.A. No. 1293/2024. In this regard, we are submitting herewith point wise compliance status of your above-mentioned letter w.r.t. our Clinker Grinding Unit of M/s Shree Cement Limited, situated at Village Khukhrana P.O. Assan Kalan, Tehsil Madlauda, Distt. Panipat (Haryana).

S. No.	Observations	Compliance Status
10.	The total area of the plant is 34.6 acres. According to the site plan (Annexure-6) provided to the joint committee, a green belt has been developed over 11.72 acres of this area. However following observations were made in this regard:	The Greenbelt development is our ongoing practice. We have already developed plantation on 11.72 acres covering over 33% of total Plant area i.e. 34.6 acres including plantation carried out on all the periphery of the unit. Further, we are developing and maintaining greenbelt with native plant species on regular basis.



JAIPUR OFFICE : SB-187, Opp. Rajasthan University, JLN Marg, Jaipur-302 015

Phone : 0141-4241200, 4241204, Fax : 0141-4241219

NEW DELHI OFFICE : 122-123, Hans Bhawan, 1, Bhadurshah Zafar Marg, New Delhi 110 002

Phone : 011-23370776, Fax : 011-23370499

CORP. OFFICE : 21, Strand Road, Kolkata 700 001 Phone : 033-22309601-4, Fax : 033-22434226

10.a	<p>A green belt has not been provided towards the village Khukhrana. As per site plan, the Unit has proposed additional green belt in 950 Square meter area towards the village Khukhrana, which is yet to be implemented. A boundary wall has been constructed towards the village, but its height of approximately 10-12 feet appeared inadequate to prevent dust emissions from reaching the village. To effectively prevent dust from crossing over, the wind breaking wall boundary wall should extend at least 3 feet above the height of the trucks carrying cement or raw material.</p>	<p>We have developed additional plantation on 950 square meters at plant boundary towards village Khukhrana as proposed.</p> <p>In addition, wind breaking boundary wall has been extended up-to 20 feet height at village side to prevent prevent dust emissions from reaching the village.</p> <p>Photographs of additional plantation &amp; boundary wall are attached as <b>Annexure I.</b></p>
10.b	<p>The Green belt provided around the truck parking Area however heavy dust was observed on the plants.</p>	<p>At Truck parking area, we have provided fix water sprinklers which covers entire truck parking area to suppress the dust.</p> <p>Arrangement of plants through water spraying has been provided, and</p> <p>Increase the frequency of road cleaning, proper housekeeping at truck parking area.</p> <p>Photographs are attached as <b>Annexure II.</b></p>
11	<p>The unit was observed using manual water sprinkling system in all areas of plant using tractor and tanker. However, the manual water sprinkling does not appear to be effective in view of the fact visible dust was observed in pond ash handling area and trucks parking area. Permanent fixed water</p>	<p>We have installed permanent/ fix water sprinklers for dust suppression at pond ash handling area, Clinkers unloading area and truck parking area.</p> <p>Regular water sprinkling is being carried out in different area of plant through water tankers also, and</p>

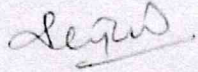
	sprinklers should be installed in areas susceptible to dust emissions	Proper house Keeping is being maintained at pond ash handling area.  Photographs attached as <b>Annexure III.</b>
--	---	---

This is for your kind information & record please

Thanking you

Your Faithfully,

**For Shree Cement Ltd.**

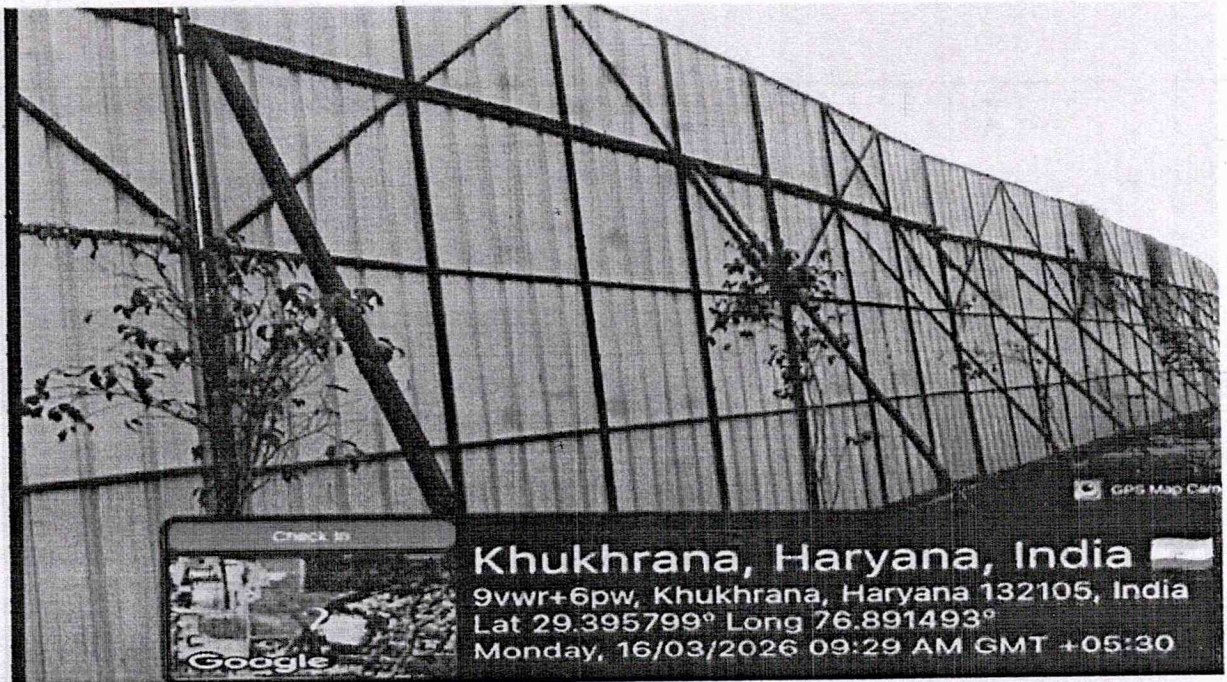
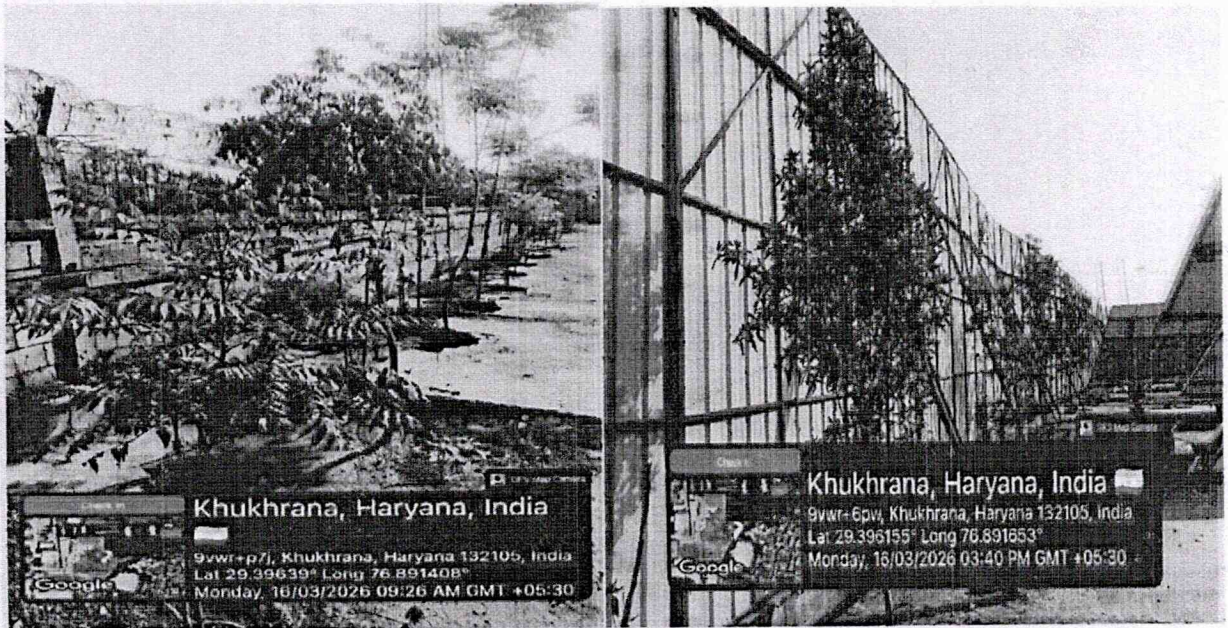


**Authorized Signatory**

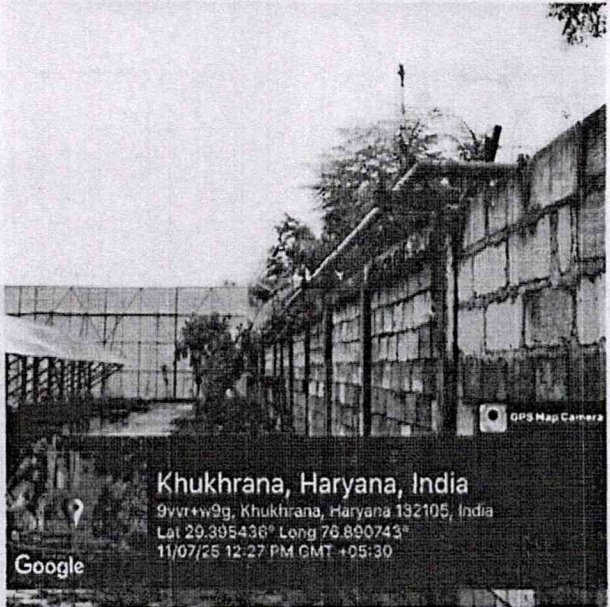
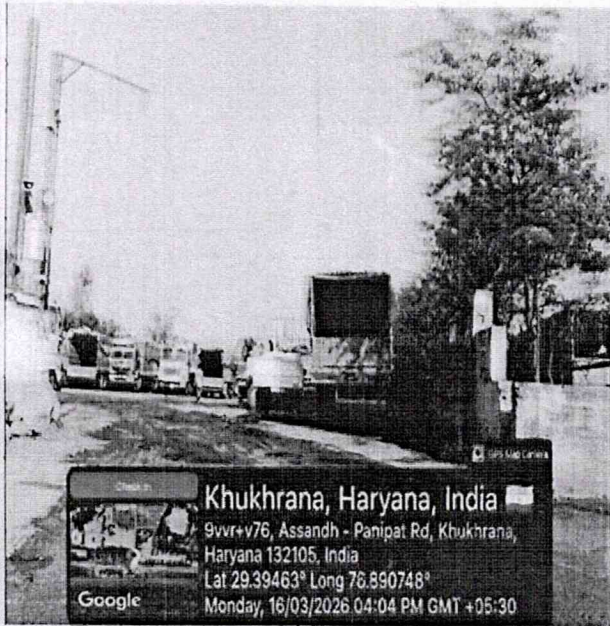
**Encl: As above**

**CC to: The Member Secretary, Haryana State Pollution Control Board, C-11  
Sector -06, Panchkula-134109,(Haryana).**

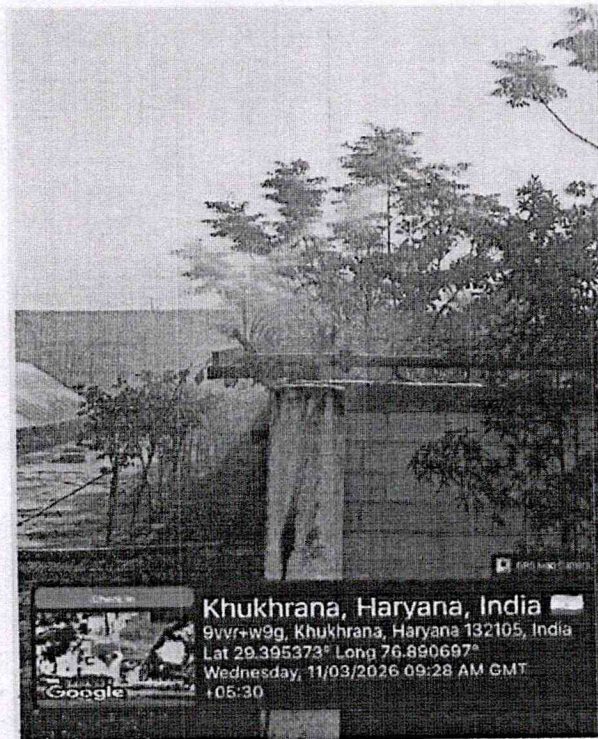
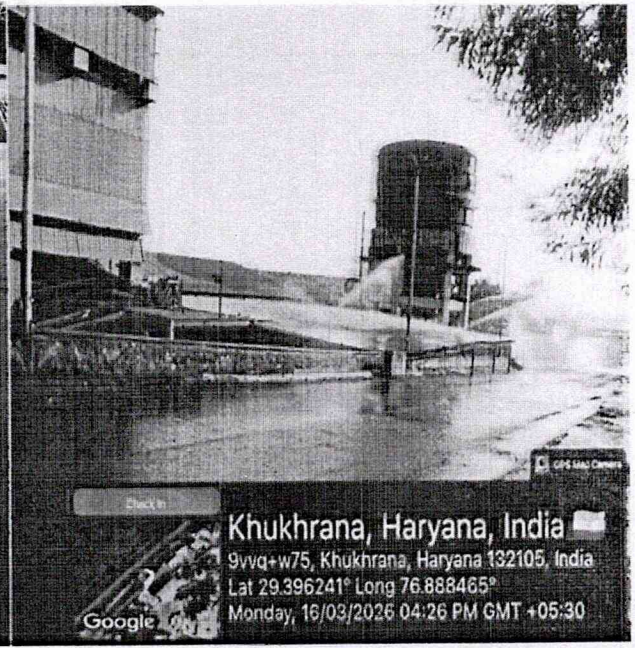
ANNEXURE - I – wind breaking wall and Green belt at village side



ANNEXURE - II -Truck parking area water sprinkling.



ANNEXURE - III water sprinklers at plant & Housekeeping Pond Ash Handling Area.





**HARYANA STATE POLLUTION CONTROL BOARD**  
**SCO No.55, SECTOR-25, HUDA, PANIPAT**

Ph. - (0180) 2672037, Telefax - 2664951, E-mail: hspcbropr@gmail.com

No. HSPCB/PR/2026/ 5016  
 To

Dated 26-2-26

M/s Shree Cement Ltd. (Jay Pee Cement Grinding Unit),  
 Village Khukhrana, Post Office Assan Kalan, Madlauda, Panipat

**Sub:- Show cause notice for imposition of Environmental Compensation for non-complying of environmental norms.**

Whereas your unit was inspected by the Joint Committee dated 06/02/2025 in compliance of direction issued by Hon'ble NGT in O.A. No.1293/2024 and during inspection following violations were found:-

"10. The total area of the plant is 34.6 acres. According to the site plan (Annexure-6) provided to the Joint Committee, a green belt has been developed over 11.72 acres of this area. However, the following observations were made in this regard:

- a. A green belt has not been provided towards the village Khukhrana. As per site plan, the Unit has proposed additional green belt in 950 Square meter area towards the village Khukhrana, which is yet to be implemented. A boundary wall has been constructed towards the village, but its height of approximately 10-12 feet appeared inadequate to prevent dust emissions from reaching the village. To effectively prevent dust from crossing over, the wind breaking wall/boundary wall should extend at least 3 feet above the height of the trucks carrying cement or raw materials
- b. The green belt has been provided around the truck parking area; however, heavy dust was observed on the plants (Photograph 10 of Annexure-5).
11. The unit was observed using manual water sprinkling system in all areas of plant using tractor and tanker. However, the manual water sprinkling doesn't appear to be effective in view of the fact visible dust was observed in pond ash handling area and trucks parking area. Permanent fixed water sprinklers should be installed in areas susceptible to dust emissions.

The matter was listed before the Hon'ble NGT on 25/02/2026 where the matter regarding not initiating action against your unit for past violation for the discrepancies found by Joint Committee was discussed and it was directed to HSPCB to initiate action as per norms for the past violation.

In view of the above, you are hereby show cause for the violation made by your unit as mentioned above and directed to submit the reply of the said show cause notice within 15 days, failing which action as per provision of Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981 and Environment (Protection) Act, 1986 will be initiated against your unit.

The reply of SCN submitted to concerned RO offices shall only be considered and in case unit submitted their reply to other offices of the Board the same is not liable for consideration on any legal forum.

Further representative of the units may also come in person at the concerned regional office to represent against the proposed action communicated through show cause notice, within the stipulated time period mentioned in show cause notice.

CC:-

A copy of the above is forwarded to the Member Secretary, HSPCB, Panchkula for information & necessary action, please.

  
 Regional Officer  
 Panipat Region

Sent by email